

In The Central Administrative Tribunal  
ALLAHABAD BENCH

1 : ORDER - SHEET : 1

Application No. .... 321 ... of 1999

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
<p>04/2/2000</p> <p>(M)</p>	<p>Hon'ble S.K.I. Nagvi, J.M.</p> <p>Shri S.K. Mishra learned counsel for the applicant mentions that he does not wish to press his prayer in the O.A. and the same be dismissed accordingly. Shri S.K. Mishra Anwar proxy counsel to Shri D.S. Shukla, counsel for the respondents has no objection to it. In this matter the applicant comes with the prayer for stay of transfer order. The applicant is said to have joined at transfer station and therefore, the relief sought for become infructuous. The O.A. is dismissed being not pressed. No order as to costs.</p> <p>S J.M.</p>